

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 2396/2017  
M.A. No. 2555/2017

New Delhi, this the 21<sup>st</sup> day of July, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Adhiraj Sukumar Nayak, Aged 53 years  
S/o Late Shri Arakhit Nayak  
Working as Production Assistant,  
Doordarsan Kendra, Bhubaneswar,  
R/o Ashaloy, at Tulsipur Matha Sahi,  
PO Tulsipur, Cuttack, Odisha-753008.
2. Manini Sahoo, Aged 49 years,  
S/o Shri Pradipta Kumar Sahoo,  
Working as Production Assistant,  
Doordarsan Kendra, Bhubaneswar,  
R/o Sitaram Pharmaceuticals Building,  
Ist Floor, at SA Bariksahi, Sankarpur,  
Arunodya Market, Cuttack, Odisha.
3. Smt. Nandita Majumdar, Aged 57 years,  
W/o Shri Prasun Roy Chaudhury,  
Working as Production Assistant,  
Doordarsan Kendra, Bhubaneswar,  
R/o Katha Goa, Mangalabag,  
Near Medical Road, Cuttack.
4. Smt. Smita Das, Aged 57 years,  
S/o Shri Debabrata Pattnayak,  
Working as Production Assistant,  
Doordarsan Kendra, Bhubaneswar,  
R/o Meena Bazar, Pattnaik Sahi,  
Dhinkanal, Cuttack.
5. Surya Kanta Patnaik, aged 56 years,  
S/o Late Shri Prof. Pathani Patnaik,  
Working as Production Assistant,  
Doordarshan Kendra, Bhubananeswar,  
R/o N-1, 197, 12C Village Nayapalle,  
Bhubaneswar.

6. Sudhansu Sekhar Padhy, Aged 53 years,  
S/o Shri Dhiren Kumar Pathy  
Working as Production Assistant,  
Doordarsan Kendra, Bhubaneswar,  
R/o Near Naik Motors, Chauliaganj Main Road,  
Cuttack.
7. Lalatendu Keshwari Nayak, Aged 40 years,  
S/o Shri Tankadhar Nayak,  
Working as Production Assistant,  
Doordarsan Kendra, Bhubaneswar,  
R/o B-11/8, Doordarsan Staff Colony,  
PO Sanik School, C. Spur,  
Bhubaneswar.
8. Pradipta Kumar Behera, Aged 41 years,  
S/o Late Shri Nath Behera,  
Working as Production Assistant,  
Doordarsan Kendra, Bhubaneswar,  
R/o Q.No.B-414, Doordarsan Staff Colony,  
PO Sanik School, C. Spur,  
Bhubaneswar. .. Applicants

(By Advocate : Shri Yogesh Sharma)

### **Versus**

1. Union of India through the Secretary,  
Ministry of Information & Broadcasting,  
6<sup>th</sup> Floor, Shastri Bhawan,  
New Delhi-110001.
2. Prasar Bharti Broadcasting Corporation,  
Through its Chief Executive Officer,  
Phase-III, Doordarshan Bhawan,  
Copernicus Marg,  
New Delhi-110001.
3. The Director General,  
All India Radio,  
Parliament Street,  
New Delhi.

4. The Director General,  
Doordarshan,  
Doordshan Bhawan,  
Mandi House, New Delhi. .. Respondents

(By Advocate : Shri S.M. Arif for R-2 to 4)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard Shri Yogesh Sharma for the applicant and Shri S.M. Arif, learned counsel on behalf of respondents No.2 to 4.

2. MA 2555/2017 filed for joining together is allowed.

3. The applicants, who are Production Assistants under the respondents, filed the O.A. seeking the following relief:

- “(i) That the Hon’ble Tribunal may graciously be pleased to pass an order directing the respondents to consider the case of the applicants who are working to the post of Production Assistants appointed after 25.02.1999 to grant the pay scale of Rs.6500-10500 from the date of their appointment as Production Assistants with all consequential benefits including the fixation of pay and arrears of difference of pay and allowances with interest, in the light of principle laid down by the Hon’ble Tribunal vide judgment dated 31.5.2006 in OA No.1743/2004 and OA No.1742/2004 i.e. Lalit Kumar Vs. Union of India and Others and Mahender Singh Rana & Ors., upheld by Hon’ble Delhi High Court in W.P.(C) No.2095/2007 and W.P.(C) No.2094/2007 vide judgment dated 07.09.2010 and Supreme Court.
- “(ii) Any other relief which the Hon’ble Tribunal deem fit and proper may also be granted to the applicants”.

4. It is submitted that the applicants made representations dated 07.03.2017 (Annexure A/1 (colly.)) to the respondents ventilating their grievances. However, the respondents have not passed any orders thereon till date.

5. In the circumstances, the O.A. is disposed of at this stage, without going into the merits of the case, by directing the respondents to consider Annexure A/1 representations of the applicants and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

**(SHEKHAR AGARWAL)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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